

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2013

Subject : Determination of tariff for generating and transmission systems of Bhakra-Beas Management Board.

Date of hearing : **9.6.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Bhakhra-Beas Management Board, Chandigarh

Respondents : Punjab State Power Corporation Ltd. & 4 Others

Parties present : Mr. M.G. Ramachandran, Advocate, BBMB
Ms. Anushree Bardhan, Advocate, BBMB
Ms. Poorva Saigal, Advocate, BBMB
Ms. Swapna Seshadri, Advocate, PSPCL
Ms. Pooja Gupta, Advocate, UT of Chandigarh
Mr. Sanjay Sidana, UT of Chandigarh
Mr. Kuldeep Kumar, HPSEB

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that the additional information sought by the Commission vide RoP dated 10.3.2015 has been filed and copies have been served on the respondents.

2. The learned counsel for the respondents, PSPCL and the Union Territory of Chandigarh prayed for grant of two weeks' time to file their response in the matter. Similar submission was also made by the representative of the respondent, HPSEB

3. The Commission after hearing the parties directed the petitioner to file information on affidavit, on the following by 28.7.2015, with advance copy to the respondents:

- (i) *Station-wise actual O&M expenses for the period 2008-09 to 2013-14 including expenses on pay revision, if any.*
- (ii) *Actual installed capacity and COD of all the stations.*
- (iii) *Submission of details as per formats specified under the CERC (Terms and Conditions of Tariff) Regulations, 2009.*

4. The respondents are directed to file their replies, on or before 7.8.2015 with copy to the petitioner, who shall file its rejoinder if any, by 14.8.2015.

5. Matter shall be listed for hearing on 25.8.2015. Pleadings shall be completed by the parties prior to the date of hearing.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)